

MADRAS. ---JUDICIARY

ACT No. III. OF 1850.

(Rep., Act 10 of 1861)

[Passed on the 11th January, 1850.]

Modifies S. 2 of Act 11, 1836, by abolishing all exemptions from the jurisdiction of S. Ameens and District Moonsiffs.

An Act for amending the Law concerning the jurisdiction of the Courts of Sudder Ameens and District Moonsiffs, in the Presidency of Fort St. George.

In modification of Section II. of Act XI. 1836, It is enacted as follows:

I. After the passing of this Act, no person whatever shall, by reason of place of birth, or by reason of decent, be in any Civil proceeding whatever exempt from the jurisdiction of the Courts of the Sudder Ameens and district Moonsiffs, in the Territories subject to the Presidency of Fort St. George.
